

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI**

**ORDER**

In pursuance of Delhi High Court order no. 12/DHC/Gaz./G-7/VI.E.2(a)/2019 dated 26<sup>th</sup> March, 2019, regarding posting/transfer in Delhi Judicial Service, the work of complaint cases-U/s 138 Negotiable Instruments Act mentioned in column no. 3 pending in the existing court of Metropolitan Magistrate (NI Act), Central District, THC, Delhi mentioned in column no. 2 is hereby withdrawn and assigned to the newly created court of Metropolitan Magistrate (NI Act), Central District, THC, Delhi mentioned in column no. 4 for disposal in accordance with law **with effect from 09.04.2019.**

1	2	3	4
S.No.	Name of the transferor Court	No of cases withdrawn (As per list attached)	Name of the transferee Court
1	Ms. Arjinder Kaur, MM (NIAct)-1 (Previously presided over by Ms. Prigya Gupta, MM)	<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 1 TO 2000 <b><u>PRIVATE PARTIES</u></b> <b>Sl. No.:-</b> 1 TO 2000	Ms. Tapasya Aggarwal MM (NI Act)-5, Central District, THC, Delhi <b>(New Court)</b>
2	Sh. Ajeet Narayan, MM (NIAct)-2 (Previously presided over by Sh. Sunil Gupta, MM)	<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 1 TO 1500 <b><u>PRIVATE PARTIES</u></b> <b>Sl. No.:-</b> 1 TO 2500	Ms. Tista Shah, MM (NI Act)-6, Central District, THC, Delhi <b>(New Court)</b>
3	Ms. Akriti Mahendru, MM (NIAct)-4 (Previously presided over by Sh. Ashok Kumar, MM)	<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 1 TO 2000 <b><u>PRIVATE PARTIES</u></b> <b>Sl. No.:-</b> 1 TO 2000	Ms. Naina, MM (NI Act)-7, Central District, THC, Delhi <b>(New Court)</b>
4	Sh. Gaurav Sharma, MM (NIAct)-3 (Previously presided over by Ms. Snigdha Sarvaria, MM)	<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 1 TO 600 <b><u>PRIVATE PARTIES</u></b> <b>Sl. No.:-</b> 1 TO 600	Ms. Tapasya Aggarwal MM (NI Act)-5, Central District, THC, Delhi <b>(New Court)</b>
		<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 601 TO 1200 <b><u>PRIVATE PARTIES</u></b> <b>Sl. No.:-</b> 601 to 1200	Ms. Tista Shah, MM (NI Act)-6, Central District, THC, Delhi <b>(New Court)</b>
		<b><u>FINANCIAL INSTITUTIONS</u></b> <b>Sl. No.:-</b> 1201 to 1800	Ms. Naina, MM (NI Act)-7, Central District, THC, Delhi

Ahlmad of the transferor courts will send the case files/records/Proceedings immediately to the transferee Courts well before the next date of hearing fixed in the matter and the lists of cases transferred are notified to the public at large within a period of two weeks from the date of issuance of Order so as to avoid any inconvenience to the public/litigants and lawyers.

*Talwant Singh*  
(Talwant Singh)

District & Sessions Judge (HQs)  
Delhi

No. 932/35708-726 F.3(4)MM/Gaz./2019

Delhi, Dated the 09 APR 20

**Copy forwarded for information and necessary action to:-**

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Chief Metropolitan Magistrate, Central District, Tis Hazari Court, Delhi.
3. The Officers concerned.
4. The Administrative Civil Judge, Central District, Tis Hazari Court, Delhi.
5. The Sr. Admn. Officer Judl./Administrative Officer Judl., Filing Section and Administration Branch, Tis Hazari Court, Delhi.
6. The Reader to the District & Sessions Judge(HQs), Central District, Tis Hazari Court, Delhi.
7. The Commissioner of Police I.P. Estate, New Delhi.
8. The Director, Directorate of Prosecution, Tis Hazari Court, Delhi
9. The Secretaries of Delhi Bar Association, Delhi/New Delhi.
10. The Web-Site Committee (English/Hindi) Tis Hazari, Delhi to notify the transfer list on website immediately.
11. The PRO, Tis Hazari Court, Delhi.

*Talwant Singh*  
District & Sessions Judge (HQs)  
Delhi